Inspection of working women's hostels by State Governments

1	2	3	4	5	6	7
1.	Andhra Pradesh	50	2006-07	42	7	1
2.	Assam	9	2006-07	9	-	-
3.	Chandigarh	5	2006-07	5	-	•
4.	Chhatisgarh	8	2006-07	8	-	-
5.	Delhi	17	2006-07	15	2	
6.	Haryana	3	2006-07	-	-	3
7.	Karnataka	76	2006-07	66	10	-
8.	Madhya Pradesh	9	2006-07	7	2	-
9.	Maharashtra	85	2006-07	65	18	2
10.	Mizoram	1	2006-07	-	1	-
11.	Nagaland	4	2006-07	-	4	-
12.	Orissa	28	2006-07	15	5	8
13.	Pondicherry	2	2006-07	2		-
14.	Tamil Nadu	80	2006-07	72	8	-

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[THE VICE-CHAIRMAN (PROF. P.J. KURIEN) in the Chair]

## PAPERS LAID ON THE TABLE

## Report and Accounts (2006-07) of NHDC, Act, Bhopal and related papers

THE MINISTER OF POWER (SHRI SUSHILKUMAR SHINDE): Sir, I to lay on the  ${\bf Table:-}$ 

- **I.** A copy each (in English and Hindi) of the following papers under sub-section (1) of section 619Aof the Companies Act, 1956:-
- (a) Annual Report and Accounts of the Narmada Hydroelectric Development Corporation Limited (NHDC), Bhopal, for the year 2006-2007, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
- II. Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above. [Placed in Library. *See* No. LT 8641/08)
- I. Report and Accounts (2006-07) of JNARDDC, Nagpur and related papers.
- II. Report and Accounts of NIRM Kolar, Kamataka and related papers

THE MINISTER OF MINES (SHRI SISRAM OLA): Sir I lay on the Table:

- I. A copy each (in English and Hindi) of the following papers.
  - (a) Annual Report and Accounts of the Jawaharlal Nehru Aluminium Research Development and Design Centre (JNARDDC), Nagpur, for the year 2006-2007, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Centre.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. *See* No. L.T. 8508/08]
- II. (a) Annual Report and Accounts of the National Institute of Rock Mechanics (NIRM), Kolar, Karnataka, for the year 2006-2007, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Institute.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. *See* No. L.T. 8554/08]

## Notifications of the Ministry of Women and Child Development

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRI MATI RENUKACHOWDHURY): Sir, I to lay on the Table:

- (i) A copy (in English and Hindi) of the Ministry of Women and Child Development Notification G.S.R. 75(E), dated the 8th February, 2008, publishing Corrigendum to Notification G.S.R. 679(E), dated the 26th October, 2007, together with delay statement.
- (ii) A copy (in English and Hindi) of the Ministry of Women and Child Development Notification G.S.R. 679(E), dated the 26th October, 2007, regarding the Juvenile Justice (Care and Protecton of Children) Model Rules, 2007, under sub-section (3) of section 68 of the Juvenile Justice (Care and Protection of Children) Amendment Act, 2006, together with delay statement. [Placed in Library. For (i) and (ii) See No. L.T. 8653/08]

## Report (2005-06) of the office of Chief Commissioner for Persons with Disabilities, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): Sir, I to lay on the Table, under sub-section (2) of section 64 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, a copy each (in English and Hindi) of the following papers:

- (a) Annual Report of the Office of the Chief Commissioner for Persons with Disabilities, New Delhi, for the year 2005-2006. [Placed in Library. *See* No. L.T. 8533/08]
- (b) Action Taken by Government on the recommendations of the Chief Commissioner for Persons with Disabilities contained in the Annual Report. [Placed in Library. *See* No. L.T. 8534/08]